

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.129/2004

(2)

Monday, this the 19th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

J.B.Badola
s/o late Shri D.N.Badola
R/o B-52, Dilshad Colony,
Delhi-110095.

...Applicant
(By Advocate: Shri Pradeep Dahiya)

Versus

1. Govt. of NCT of Delhi
Through The Chief Secretary
Delhi Secretariat,
T.P.Estate, New Delhi-110002.
2. The Secretary (Services)
Govt. of NCT of Delhi,
Services Department (Services-I Branch),
Delhi Secretariat, 'B' Wing, 7th Level,
I.P.Estate, New Delhi-110002.
3. The Joint Secretary (Services)
Govt. of NCT of Delhi,
Services Department (Services-I Branch),
Delhi Secretariat, 'B' Wing, 7th Level,
I.P.Estate, New Delhi-110002.
4. The Commissioner,
Department of Food Supplies,
K.Block, Vikas Bhawan, New Delhi.

...Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The grievance of the applicant is that his juniors have been promoted by ignoring him despite he has good service record. In this regard, he has submitted a representation on 14.8.2003 but no decision has been taken so far.

2. At this stage, when rights of the respondents are not likely to be affected, we deem it

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unnecessary to issue a show cause notice while disposing of the present petition.

3. It is directed that respondent No.2 would consider the representation of the applicant and pass an appropriate speaking order preferably within four months of the receipt of a certified copy of the present order and communicate to the applicant.

4. Subject to aforesaid, OA is disposed of at the admission stage itself.


(S. A. Singh)

Member (A)



(V.S. Aggarwal)
Chairman

/kdr/